

## NOTICE

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which had come into effect from 05.07.2021 (partially modified w.e.f. 05.07.2021, 02.08.2021, 06.08.2021, 09.08.2021, 31.08.2021, 06.09.2021, 09.09.2021, 19.09.2021, 27.09.2021, 04.10.2021, 11.10.2021 and 20.10.2021) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 15.11.2021** :

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble The <b>CHIEF JUSTICE</b>  AND  The Hon'ble Shri. Justice <b>M. S. KARNIK</b>  (Court Room No. 46)	<p style="text-align: center;"><b>APPELLATE SIDE</b></p> For Admission, hearing and order matters therein: (A) All Civil and Criminal Public Interest Litigations. (B) Civil Writ Petitions relating to Environmental Issues. (C) All Civil Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport. (D) Part Heard matters, as per the Board to be notified separately. (E) Civil Writ Petitions against the orders passed by CAT and MAT. (F) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax). (G) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. (H) Matters against orders passed by DRT & DRAT under any enactment.	<p style="text-align: center;"><b>ORIGINAL SIDE</b></p> For Admission, hearing and order matters therein: (A) All Public Interest Litigations. (B) Writ Petitions relating to Environmental Issues. (C) All Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport. (D) Part Heard matters, as per the Board to be notified separately. (E) Civil Writ Petitions against the orders passed by CAT and MAT. (F) Writ Petitions in Indirect Tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax). (G) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. (H) Matters against orders passed by DRT & DRAT under any enactment.

<p>2</p>	<p>The Hon'ble Shri Justice <b>P. B. VARALE</b></p> <p><b>AND</b></p> <p>The Hon'ble Shri Justice <b>S. M. MODAK</b></p> <p><b>(Court Room No. 40)</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE</b></p> <p>For Admission, hearing and order matters therein:</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p> <p>(C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p>	<p style="text-align: center;"><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p> <p>(C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p>
<p>3</p>	<p>The Hon'ble Shri Justice <b>S. J. KATHAWALLA</b></p> <p><b>AND</b></p> <p>The Hon'ble Shri. Justice <b>MILIND JADHAV</b></p> <p><b>(Court Room No. 20)</b></p> <p><b>COMMERCIAL APPELLATE DIVISION BENCH</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p>(A) Civil Writ Petitions relating to Maharashtra Land Revenue Code.</p> <p>(B) All Civil Writ Petitions relating to Energy and Airports.</p> <p>(C) Civil Writ Petitions relating to Forests.</p> <p>(D) Contempt Appeals.</p> <p>(E) All Letters Patent Appeals.</p> <p>(F) All Arbitration Appeals pertaining to Division Bench.</p> <p>(G) All Civil Writ Petitions, relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas.</p> <p>(H) Appeals under Section 13 of the Commercial Courts Act, 2015.</p>	<p style="text-align: center;"><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p>(A) Writ Petitions relating to Maharashtra Land Revenue Code.</p> <p>(B) All Writ Petitions relating to Energy and Airport.</p> <p>(C) Writ Petitions relating to Forests.</p> <p>(D) All Arbitration Appeals pertaining to Division Bench.</p> <p>(E) All Appeals (except those assigned to other Court).</p> <p>(F) Appeals under Section 13 of the Commercial Courts Act, 2015.</p>

4	<p>The Hon'ble Shri. Justice <b>R.D. DHANUKA</b></p> <p><b>AND</b></p> <p>The Hon'ble Shri Justice <b>ABHAY AHUJA</b></p> <p><b>(Court Room No. 53)</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein</p> <p>(A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts.</p> <p>(B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts.</p> <p>(C) All Civil Work not assigned to other Courts.</p>	<p style="text-align: center;"><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein</p> <p>(A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts.</p> <p>(B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts.</p> <p>(C) All Civil Work not assigned to other Courts.</p>
5	<p>The Hon'ble Shri Justice <b>G. S. PATEL</b></p> <p><b>AND</b></p> <p>The Hon'ble Shri Justice <b>MADHAV JAMDAR</b></p> <p><b>(Court Room No. 34 )</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p><b>(A) All First Appeals.</b></p> <p><b>(B) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).</b></p> <p><b>(C) All Civil Writ Petitions not assigned to other Courts.</b></p>	<p style="text-align: center;"><b>ORIGINAL SIDE</b></p> <p>For Admission, hearing and order matters therein:</p> <p><b>(A) Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).</b></p> <p><b>(B) All Writ Petitions not assigned to other Courts.</b></p>
6	<p>The Hon'ble Shri. Justice <b>G. S. KULKARNI</b></p> <p><b>(Court Room No. 10)</b></p> <p><b>Commercial Division</b></p>	<p style="text-align: center;"><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Civil Writ Petitions arising from Industrial / Labour Laws.</p> <p>(B) All Civil Writ Petitions not assigned to other Courts.</p>	<p style="text-align: center;"><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein:-</p> <p>(A) Writ Petitions arising from Industrial / Labour Laws.</p> <p>(B) All Writ Petitions not assigned to other Court from the year 2016 and onwards.</p> <p>(C) Arbitration matters not assigned to other Courts.</p> <p>(D) All Arbitration Applications under Section 9, 11 of the Arbitration and Conciliation Act up to the year 2019 (except post award under Section 9 of the Act).</p> <p>(E) Arbitration matters under Sections 14, 15 and 29-A of the Arbitration and Conciliation Act.</p> <p>(F) All Arbitration matters u/s 34, 37 of Arbitration and Conciliation Act including post award u/s 9 of the Act from the year 2019 and onwards.</p>

7	<p>The Hon'ble Shri. Justice <b>B.P COLABAWALLA</b></p> <p>(Court Room No. 2)</p> <p><b>Commercial Division</b></p>	<p><b>APPELLATE SIDE</b></p> <p>----</p>	<p><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein:-</p> <p>(A) All Arbitration Applications under Section 9, 11 of the Arbitration and Conciliation Act from the year 2020 and onwards (except post award under Section 9 of the Act).</p> <p>(B) Admiralty Suits and all applications therein.</p> <p>(C) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board).</p> <p>(D) Appeals under the Companies Act, except part-heard matters of Other Courts.</p> <p>(E) Official Liquidator's reports (not assigned to any Other Court), misfeasance summons, complaints under the Companies Act.</p> <p>(F) All Arbitration matters u/s 34, 37 of Arbitration and Conciliation Act including post award u/s 9 of the Act up to the year 2018.</p> <p><b>(G) All Commercial Disputes of value of Rupees 100 Crores or more.</b></p>
8	<p>The Hon'ble Shri Justice <b>RIYAZ I. CHAGLA</b></p> <p>(Court Room no. 16-B)</p> <p><b>Commercial Division</b></p>	<p><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Arbitration matters.</p>	<p><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein :-</p> <p><b>(A) All Suits from the year 2013 and onwards.</b></p> <p>(B) All Intellectual Property Matters up to the year 2018.</p> <p>(C) Testamentary Matters.</p> <p>(D) Matters pertaining to Land Acquisition.</p> <p>(E) All civil matters of Single Judge not specifically assigned to other Courts.</p>
9	<p>The Hon'ble Shri Justice <b>N. J. JAMADAR</b></p> <p>(Court Room No. 17 Annex)</p> <p><b>Commercial Division</b></p>	<p><b>APPELLATE SIDE</b></p> <p>For admission, hearing and order matters therein:-</p> <p>(A) All First Appeals of Odd years.</p>	<p><b>ORIGINAL SIDE</b></p> <p>For admission, hearing and order matters therein:-</p> <p>(A) All Administration Suits and Partition Suits.</p>

			(B) Summary Suits and Undefended Suits. (C) Trust Petitions. (D) All Insolvency matters. <b>(E) All Intellectual Property Matters from the year 2019 and onwards.</b>
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## NOTES

### I

A) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice P. B. Varale** is allowed before the Division Bench headed by the **Hon'ble Shri Justice G. S. Patel and vice versa.**

B) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri Justice Riyaz I. Chagla** is allowed before the Court presided over by the **Hon'ble Shri Justice B. P. Colabawalla and vice versa.**

C) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri Justice A. S. Gadkari** is allowed before the Court presided over by the **Hon'ble Smt. Justice Bharati H. Dangre and vice versa.**

D) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri Justice Sandeep K. Shinde** is allowed before the Court presided over by the **Hon'ble Shri Justice V. G. Bisht and vice versa.**

### II

(12) All the commercial disputes of the value of Rs. 100 Crores or more will be taken up by the Court presided over by the **Hon'ble Shri. Justice B. P. Colabawalla** and the category of matters involving commercial disputes below Rs. 100 Crore will be taken up by the respective Courts taking up the respective assignment.

Dated this 26<sup>th</sup> October 2021

By Order,

Sd/-

(V. R. Kachare)  
Registrar (Judl-I)

High Court, Appellate Side, ]  
] ]  
Bombay. ] ] ]